

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIBRANT FAB PRIVATE LIMITED

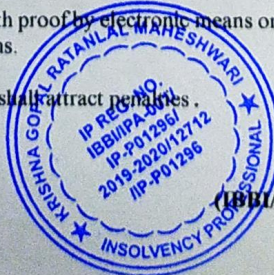
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vibrant Fab Private Limited
2.	Date of incorporation of corporate debtor	August 29 th , 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120GJ2011PTC066922
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: - Landmark Empire Build-A, 5th Floor, Sh-517 Landmark Corpo, Saroli Surat Gujarat-395010 Other than Registered Office: - Building A, Fourth Floor-Unit No. 004, Cts No 183 Off Village Tungwa, Saki Vihar Road, Andheri (E), Mumbai 400072 Maharashtra India
6.	Insolvency commencement date in respect of corporate debtor	December 31 st , 2020 (Copy of order was received on January 5 th , 2021)
7.	Estimated date of closure of insolvency resolution process	July 04, 2021 (180 days from the date of Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Krishna Gopal Ratanlal Maheshwari IBBI Registration No: - IBBI/PA-001/IP-P-01296/2019-2020/12712
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: - 408, Manish Chambers, Sonawala Road, Above Kotak Bank, Goregaon (E), Mumbai- 400063 Email ID registered with the Board: 1kgmaheshwari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: Primus Insolvency Resolution and Valuation Pvt. Ltd. 408, Manish Chambers, Sonawala Road, Above Kotak Bank, Goregaon (E), Mumbai- 400063, India Email Id- vibrant@primusresolutions.in
11.	Last date for submission of claims	January 19 th , 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Web link https://ibbi.gov.in/home/downloads Physical Address Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vibrant Fab Private Limited on December 31, 2020 (a copy of order received on January 5th, 2021).

The creditors of Vibrant Fab Private Limited, are hereby called upon to submit their claims with proof on or before January 19th, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



(Signature)
Krishna Gopal Ratanlal Maheshwari
(IBBI/PA-001/IP-P-01296/2019-2020/12712)
Interim Resolution Professional

Date: January 7th, 2021
Place: Mumbai